

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
STARRED QUESTION NO. *132

TO BE ANSWERED ON FRIDAY, THE 4th MARCH, 2016
14TH PHALGUNA, 1937 (SAKA)

INCOME TAX DEFAULTERS

*132: SHRI RAYAPATI SAMBASIVA RAO;
SHRI ADHIR RANJAN CHOWDHURY;

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to make public the names of individuals/corporates who have defaulted in paying income tax and if so, the details of such top twenty entities during the last three years;
- (b) whether Government has any effective mechanism to deal with Income Tax defaulters and if so, the details thereof along with the action taken thereon; and
- (c) whether the Government proposes to take action against those who have failed to file IT returns; if so, the details thereof and if not, the reasons therefor?

ANSWER

FINANCE MINISTER
(SHRI ARUN JAITLEY)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. *132 for answer on 4th March 2016

(a) The Income Tax Department does not ordinarily publish the names of taxpayers against whom income-tax arrears are outstanding. However, subject to the specified conditions, the names of such taxpayers who have defaulted in paying outstanding income-tax and who have no assets or inadequate assets and/or who are not traceable are published in public domain. List of top 20 entities whose names have been published in public domain during the last three years is annexed as **Annexure**.

(b) Income Tax Department has an effective mechanism to effect recovery in cases of outstanding arrear demand. In addition to the measures prescribed in the Income-tax Act, 1961 (the Act) for recovery of taxes, including attachment of bank accounts, recovery from debtors, attachment and sale of immovable properties, etc., the Central Board of Direct Taxes (CBDT) has also issued detailed guidelines to field formations relating to recovery of outstanding demand, under different situations. Strategy for recovery is also prescribed in the Central Action Plan issued in the beginning of each financial year and specific targets are set for field units for making recovery from arrears of taxes. There is also a mechanism for periodic review of high-demand cases by senior officers of the Income Tax Department. Cases involving arrears exceeding Rs.25 crore are monitored by a dedicated Directorate of Recovery under CBDT.

(c) Yes, Madam. The Government, in appropriate cases, takes suitable action against those who fail to file Income Tax Returns. In case of failure to file return of income, the Assessing Officer issues notice under section 142(1) of the Act directing the taxpayer concerned to furnish the return by the date stipulated therein. In cases where income has escaped assessment, the Assessing Officer may issue notice under section 148 of the Act for bringing such income to tax. A penalty of Rs.5,000/- under section 271F of the Act is also levied if the return of income is not filed till the end of the assessment year. Further, prosecution under section 276CC of the Act is launched in suitable cases against such persons who wilfully fail to file return of income in due time, which may lead to a sentence of rigorous imprisonment up to seven years.

**Annexure to Statement referred to in reply to parts (a) to (c) of Lok Sabha
Starred Question No. *132 for answer on 4th March 2016**

Sl. No.	NAME	LAST KNOWN ADDRESS	AMOUNT OF TAX ARREAR (Rs. in crore)
1	UDAY M. ACHARYA (LATE) Legal Heirs:- Shri Amul Acharya (Son) and Mrs. Bhavana Acharya(wife)	E/02, ZARANA ENCLAVE AASHA NAGAR, W E HIGHWAY, BORIVALI(E), MUMBAI-400066	779.04
2	TOTEM INFRASTRUCTURE LTD.	6, TOTEM HOUSE, DWARKAPURI COLONY, PANJAGUTTA, HYDERABAD	401.64
3	PATHEJA BROS. FORGINGS & AUTO PARTS MFG. CO. LTD.	20, MIDC BHOSARI, PUNE	224.05
4	ROYAL FABRICS PVT. LTD	17-3-516, SHOUKAT MANSION, YAKUTPURA, HYDERABAD.	158.94
5	GOLDSUKH TRADE INDIA LTD.	3956, NIRWAN BHAWAN, KGB KA RASTA, JOHRI BAZAR, JAIPUR	75.47
6	BLUE INFORMATION TECHNOLOGY LTD.	SALAPOSE ROaD, NEAR GPO, AHMEDABAD-380001	75.11
7	HOME TRADE LTD	143, MITTAL COURT A WING, NARIMAN POINT, MUMBAI-21	72.18
8	NEXXOFT INFOTEL LTD	82/F1, SAMANTHA NILAYAM, SRI NAGAR COLONY, HYDERABAD	68.21
9	KRUSHI VENKATESWARA RAO	6-3-249/4/6, FLAT NO. 305,DHANUNJAYA TOWERS, ROAD NO.1 BANJARA HILLS, HYDERABAD	49.20
10	GENEX TECHNOLOGIES PVT. LTD.	501, SRISHTI TOWERS MADHAPUR, HYDERABAD	47.04
11	KHAN GARMENTS	16-4-696, AKBAR BAGH CHANCHALGUDA, HYDERABAD	46.56
12	GOPAL KRISHNAJI DHARNE [Late] Legal Heir :Atul Gopal Dharne (Son).	SHIRISH DUPLEX, FLAT NO. 2&2A, GALI NO.11, PRABHAT ROAD, ERANDAWANE, PUNE-411004	38.31
13	Late Shri. G. K. DHARNE Legal Heir: Atul Gopal Dharne (Son).	SHIRISH DUPLEX, FLAT NO. 2&2A NO.11, PRABHAT ROAD, ERANDAWANE, PUNE-411004	38.31
14	NANO EXCEL ENTERPRISES PVT. LTD.	H NO.145/C, GF OPP SAIBABA TEMPLE, VENGAL RAO NAGAR, HYDERABAD.	37.48
15	PATHEJA BROS FORGINGS & STAMPINGS LTD.	PLOT NO 2737/1 & 2786/1 CHAKAN TELEGAON ROAD CHAKAN, PUNE	36.40

16	DIGITAL PC TECHNOLOGIES PVT.LTD.	8-2-351/W/3A, NAVODAYA COLONY, ROAD NO.3 BANJARA HILLS, HYDERABAD	35.02
17	ATUL JASHVANTRAI MEHTA	54/A, 4TH FLOOR HIMATNAGAR, MANDPESHWAR RD. OPP GOKUL HOTEL NEAR MCF, BORIVALI (W) MUMBAI-400092	33.64
18	TUSHAR MUGATLAL SHAH	37-11 ANANDYATRI SECTOR 18, KOPARKHAIRANE, NAVI MUMBAI-400701	32.89
19	LIVERPOOL RETAIL INDIA LIMITED.	1) VIVA HOUSE-III, OPP. VADILAL HOUSE, NEAR MITHAKALI SIX ROAD, AHMEDABAD. 2) 'A' WING, 4TH FLOOR, MARDIA PLAZA, C.G. ROAD, AHMEDABAD. 3) 303, SIMANDHAR ESTATE, OPP SAKAR-3, ASHRAM ROAD, AHMEDABAD.	32.16
20	JASHUBHAI JEWELLERS PVT. LTD.	1) JASUBHAI HOUSE, NR. PANCHVATI, C.G. ROAD, AHMEDABAD. 2) 13-14-15, 1ST FLOOR, MILLENIUM PLAZA, OPP. SWAMIN ARAYAN TEMPLE, JUDGES BUNGLOW ROAD, VASTRAPUR, AHMEDABAD. 3. SURYA COMPLEX, 3RD FLOOR, NR.SWASTIK, CHAR RASTA, AHMEDABAD.	32.13

